

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 690
TO BE ANSWERED ON 20th JULY, 2018**

NATIONAL MEDICAL COMMISSION

**690. SHRI BHARAT SINGH:
SHRI AJAY MISRA TENI:
SHRI MALLIKARJUN KHARGE:
SHRIMATI RANJANBEN BHATT:
SHRI K. PARASURAMAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is considering NITI Aayog's proposal to replace the Medical Council of India (MCI) with National Medical Commission (NMC);
- (b) if so, the details and objectives thereof along with the time by which the said Commission is likely to be set up;
- (c) if not, the reasons therefor;
- (d) whether the rules regarding PG courses have been relaxed with a view to increasing the number of specialist doctors and if so, the details thereof; and
- (e) whether the Government proposes to amend certain clauses in NMC Bill and if so, the details thereof ?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (e): Based on the recommendations of the Group of Experts (GoE) headed by Late Prof. Ranjit Roy Chaudhary and the Department Related Parliamentary Standing Committee on Health & Family Welfare, the four member Committee headed by Vice Chairman, NITI Aayog framed a draft 'National Medical Commission Bill, 2017'. The Bill seeks to constitute a National Medical Commission for development and regulation of all aspects relating to medical education, medical profession & medical institutions and provides for constitution of a Medical Advisory Council to advise and make recommendations to the Commission along with the four Autonomous Boards – Under-Graduate Medical Education Board, Post-Graduate Medical Education Board, Medical Assessment and Rating Board and Ethics and Medical Registration Board.

The National Medical Commission Bill, 2017 was introduced in the Lok Sabha on 29.12.2017 and was taken up for consideration on 02.01.2018. Subsequently, the Bill was referred to Department-related Parliamentary Standing Committee on Health & Family Welfare to examine and report. The Committee has presented its 109th Report on the said Bill to both the Houses of Parliament on 20th March, 2018. Based on the recommendations of the Committee, the Ministry had proposed to move official amendments to the Bill. The proposal was approved by the Cabinet in its meeting held on 28.3.2018. Accordingly, official amendments have been moved to Lok Sabha.

With regard to increase in number of PG medical seats in the country, it has been provided in the NMC Bill, 2017 that there would be no requirement of permission to increase number of PG seats and the increased seats would be inspected before recognition.